

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT ITS WESTERN ZONE BENCH AT PUNE**

ORIGINAL APPLICATION NO. 138 OF 2024 (WZ)

IN THE MATTER OF:

Surti Mohammed Irfan ... Applicant

Versus

NHH Textile Processors and others ... Respondents

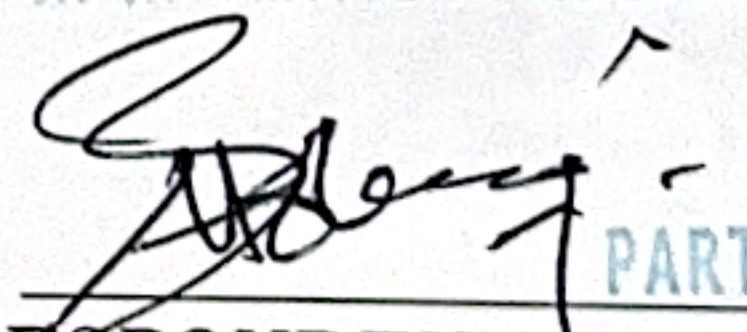
FURTHER REPLY OF THE RESPONDENT NO.1 - NHH TEXTILE PROCESSORS

The Respondent No.1 most respectfully states and submits as follows:

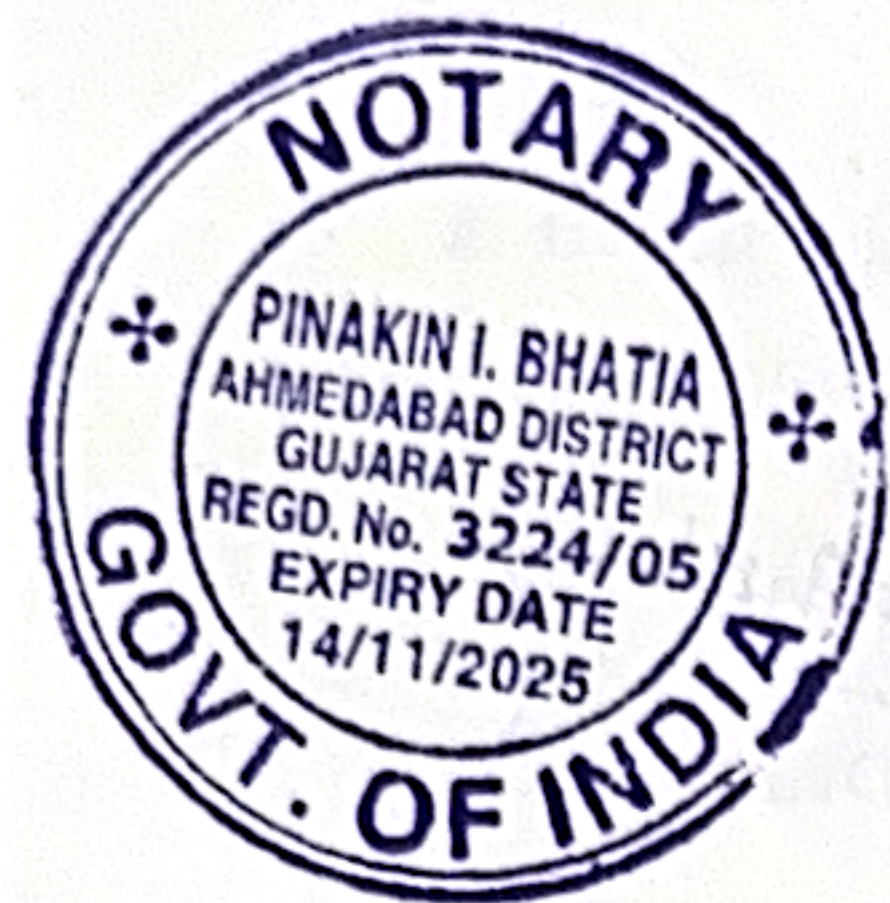
1. At the outset, the Respondent No.1 reiterates the contents of its reply dated 20.11.2024. This further reply is being filed by the Respondent No.1 for the limited purpose of bringing on record a further factual development that took place on 20.11.2024.
2. As stated in the earlier reply dated 20.11.2024, pursuant to Respondent No.1's application for renewal of Consolidated Consent and Authorization ('CCA'), it has already received a provisional CCA dated 16.11.2024 in respect of its premises from the Gujarat Pollution Control Board ('GPCB') - Respondent No.2. On 20.11.2024, the Respondent No.1 has received a detailed final order dated 16.11.2024 renewing the CCA. A copy of the said detailed final order dated 16.11.2024 is annexed hereto and marked as **Annexure-1.**

Place: Ahmedabad
Date: 21.11.2024

FOR, N. H. H. TEXTILE PROCESSORS


PARTNER
RESPONDENT NO.1

ADVOCATE OF RESPONDENT NO.1



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT ITS WESTERN ZONE BENCH AT PUNE

ORIGINAL APPLICATION NO. 138 OF 2024 (WZ)

IN THE MATTER OF:

Surti Mohmmmed Irfan

... Applicant

Versus

NHH Textile Processors and others

Respondents

VERIFYING AFFIDAVIT IN SUPPORT OF THE FURTHER REPLY OF
THE RESPONDENT NO. 1

I, Yasin F. Hokabaj, son of Shri Faridbhai N. Hokabaj, aged about 74 years, being the Authorized Representative of the Respondent No.1, having address at New Dhor Bazar, Behrampura, Suez Farm, Pirana Road, Ahmedabad - 380 022, do hererby on solemn affirmation state and declare as follows:

1. I state that I am the Authorized Representative of NHH Textile Processors - the Respondent No.1 in the aforesaid Original Application No.138 of 2024. I am fully aware of the facts of the case and have been authorized to swear this affidavit on behalf of the Respondent No.1.
2. I hereby verify and state that what is stated in paragraph 1(part) of the accompanying reply is true to my knowledge and belief, what is stated in paragraphs 1(part) and 2 of the accompanying reply is based on information and record, which I believe to be true.

Place: Ahmedabad
Date: 21.11.2024

FOR, N. H. H. TEXTILE PROCESSORS
DEPONENT
PARTNER

VERIFICATION

I, Yasin F. Hokabaj, son of Shri Faridbhai N. Hokabaj, aged about 74 years, being the Authorized Representative of Respondent No.1, having address at New Dhor Bazar, Behrampura, Suez Farm, Pirana Road, Ahmedabad -

380 022, do hereby state that what is stated in the aforesaid affidavit is true and correct to the best of my knowledge, belief, and information.

Place: Ahmedabad
Date: 21.11.2024

[Signature]
PARTNER
DEPONENT

IDENTIFIED BY ME
[Signature]
ADVOCATE

**SOLEMNLY AFFIRMED
BEFORE ME**

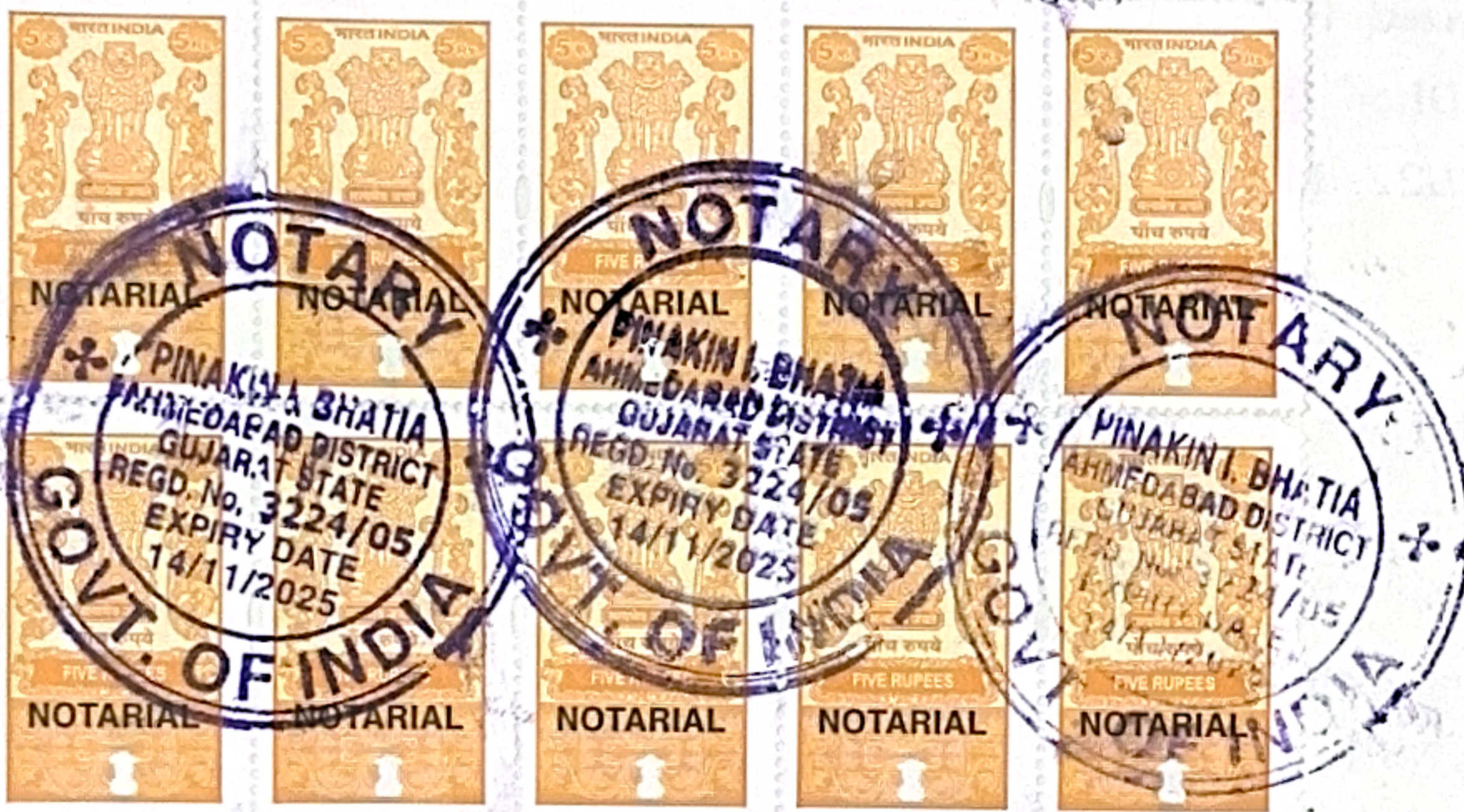
[Signature]
**PINAKIN I. BHATIA
NOTARY.
GOVT. OF INDIA**

Serial No. 5-.....2024

[Signature]
**PINAKIN I. BHATIA
NOTARY
GOVT. OF INDIA**

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(b) of the Hazardous & other wastes (Management and Transboundary Movement) Rules'2016. framed under the EP Act-1986.

And whereas Board has received on line consolidated consents & Authorization (CC&A) Renewal application **inward No: 313621 dated 25/07/2024** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,
M/s N.H.H. Textile Processors
Opp: New Dhor Bazaar, Behrampura,
Ahmadabad - 380023.

1. **Consent Order No: AWH-138352 Date of Issue: 16/11/2024.**
2. The consents shall be valid up to **25/11/2025** for use of outlet for the discharge of trade effluent and emission due to operation of industrial plant for manufacture of the following items / products:

Sr. No	Product	Capacity
1.	Processing of cloth	4, 00,000 Meter/Month
2.	Dry Processing of cloth (job work of Stantering & finishing)	
3.	Dry Processing of cloth (job work of calendaring)	4, 00,000 Meter/Month
4.	Dry Processing of cloth (Job work of felt & zero)	

SPECIFIC CONDITION:

1. Industry shall comply with the order of the Hon'ble High Court in the matter of writ petition no.PIL 98/2021 and PIL 110/2021.
2. Industry shall submit "No drainage connection" letter of AMC.
3. Industry shall provide stand alone ZLD within premises for industrial effluent.

4. Industry shall renew CGWA permission for withdrawal of ground water time to time & submit a copy to this office.
5. Industry shall not withdraw ground water without prior permission from CGWA as per Hon'ble NGT order.
6. As per the provision of Rule 18 of Solid waste Management Rule-2016, you are directed to make arrangement in utility to replace at least five percent (5%) of your solid fuel requirement by 'Refused Derived Fuel' i.e RDF.
7. Unit shall comply with the recommendations/outcomes in the GITCO's report on techno economic study and performance evaluation of ZLD Plant.
8. Industry shall comply with fly ash notification 1999 as amended there after & dispose of fly ash only as per provision of notification & MoEF guidelines.
9. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

3.0 CONDITIONS UNDER THE WATER ACT:

- 3.1 Source of water: **Borewell.**
- 3.2 The quantity of industrial water consumption shall not exceed **70 KLD.**
- 3.3 The quantity of Domestic water consumption shall not exceed **02 KLD.**
- 3.4 The quantity of Domestic effluent from the factory shall not exceed **1.8 KLD.**
- 3.5 Domestic effluent shall be disposed off through Septic Tank/ soak pit system.
- 3.6 The quantity of industrial effluent from manufacturing process & other ancillary industrial operations shall not exceed **50 KLD.**
- 3.7 Industrial effluent shall be treated into primary, secondary and tertiary Effluent treatment plant followed by UF, RO Plants (Two Stage) and MEE & ATFD within premises in order to achieve Zero Liquid Discharge (ZLD).
- 3.8 Industry shall provide fixed pipeline with flow meter for reuse of RO permeate, MEE condensate & as well as inlet to MEE and maintain its record at site on day to day bases.
- 3.9 Industry shall maintain log book for daily operation of ETP including quantity of water consumption, effluent generation and feed to RO plants, MEE, steam consumption for MEE and make it available at site for inspection.

4.0 CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as a fuel in boiler & TFH respectively :

Sr. No.	Utility	Fuel	Quantity
1.	Steam boiler (Cap: 2 TPH)	Wood	6.5 MT/Day
2.	TFH (1000U)		
3.	RDF	5% of total solid fuel	





4.2 The flue gas emission through stack attached to Boiler & TFH shall conform to the following standards:

Stack No.	Stack attached to	Stack height	APCM	Parameter	Permissible Limit
1.	Steam boiler (Cap: 2 TPH)	30 mtr (common stack)	Multi Cyclone + Bag Filter (Common)	Particulate matter	150 mg/Nm ³
2.	TFH (1000U)			Multi Cyclone + Bag Filter (Common)	SO ₂ NO _x

4.3 There shall be no Process emission from manufacturing process & other ancillary operation.

4.4 Stack monitoring facilities like port hole, platform/ladder etc. shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.

4.5 concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MOEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/ m ³	Annual	50
		24 Hours	80
2.	Nitrogen Dioxide (NO ₂), µg/ m ³	Annual	40
		24 Hours	80
3.	Particulate Matter (Size less than 10 µm) OR PM10 µg/ m ³	Annual	60
		24 Hours	100
4.	Particulate Matter (Size less than 2.5 µm) OR PM 2.5 µg/m ³	Annual	40
		24 Hours	60

4.6 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted /displayed to facilitate identification.

5.0 **Authorization under Rules 6(2) of Hazardous and other Wastes [Management & Transboundary Movement] Rules – 2016. [Form -2]**

Form for grant of authorization for occupier or operator handling Hazardous waste.

5.1 Number of authorization: **AWH-138352 Date of Issue: 16/11/2024.**

5.2 **M/s N.H.H. Textile Processors**, is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous waste on the premises situated **Opp: New Dhor Bazaar, Behrampura, Ahmadabad - 380023.**

Sr. No.	Hazardous Waste	Quantity	Schedule Category	Method of Disposal
1.	ETP Sludge & Evaporation residue	8 MT/Yr	I-35.3 I-37.3	Collection, Storage, Transportation & Disposal at authorized TSDF.
2.	Discarded container	2.5 MT/yr	I - 33.1	Collection, Storage, Decontamination, Transportation & Disposal by selling to authorized recycle.
3.	Used Oil	16 Lit/yr	I - 5.1	Collection, Storage, Transportation & use as lubricant in industry plant machinery.

5.3 The authorization shall be valid upto **25/11/2025.**

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

5.6 TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;



6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003

22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(T.G. Patel)
Unit Head

No. GPCB/ABD/AMC/CCA-796(2)/ID:12676/

ISSUED TO:

M/s N.H.H. Textile Processors
Opp: New Dhor Bazaar, Behrampura,
Ahmadabad - 380023.

Date:

Outward No:827285,20/11/2024